

of the B.J.P. Under such circumstances, on the 26th of (*Interruptions*)..... I would insist upon you that the matter would be taken up in the Supreme Court on 26th and even then the Government is not making its policy clear, which clearly shows that the Government is not serious about it, it does not want to implement the recommendations of the Mandal commission. Therefore I would insist upon any Minister from the Government and ask him what policy the Government has adopted on Mandal Commission and whether it is going to clarify its policy before 26th or not. I would like to know this . (*Interruptions*)

[*English*]

MR. SPEAKER: I have taken note of all those Members who want to speak. I Have made an announcement on the floor of the House that you would be occupying the same seats day after tomorrow so that I can call your names. Those who have not spoken, I will call their names day after tomorrow. I am allowing one or two Members to speak now. Please understand that up to 12 o' clock we were sitting here. That is because of the paucity of time. I am sure, if there are exchanges going on, you would be consuming the time for something else and not for the items which are on the Agenda. Please co-operate. Now, let me allow only two Members to speak. One lady Member wanted to speak, I want to give her a chance.

(*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, one thing is often repeated here, but there is no reply. The present session has been going on for the last three months and the reply of not even one point is coming from the Government as to what will be the future of Delhi. What kind of set up would be outlined for Delhi and whether they are willing to do so or not. Whether the elections would be held or not. If the elections would not be held, the problems of

Delhi will continue to exist, for example, the law and order problem is there, which my friend mentioned just now. Moreover the ration Depots of Delhi don't have any ration. The system of bureaucracy of Delhi is such that there no say of elected Members. Therefore I would like to say where should the elected Members go. We stand up of and on and express ourselves during the zero hour. I believed that there will be a discussion on it here for 2 and a half hours. Somebody may tell us whether there is any single decision. But what is happening, we stand up here once a week as if participating in a ceremony and express our ideas within two minutes. Later on we don't get any reply and the problem remains there, as it is. Mr. Speaker, Sir, with a heavy heart I would say that I fell as if we have come here to beg alms. My submission is that

[*English*]

MR. SPEAKER: If you follow the rules, you will know what to do and what not to do.

[*Translation*]

SHRI MADAN LAL KHURANA: We have given a Calling Attention notice and a separate notice under Rule 193. Please tell us under which rule the notice is to be given?

MR. SPEAKER : I can't tell you.

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I was expecting that there would be a discussion on Delhi here in the House because we neither have any assembly or nor any metropolitan council in Delhi. I do not know which forum the problems of Delhi would be discussed. That is all I want to say.

[*English*]

SHRI A.CHARLES (Trivandrum) : I belong to the backward community. We are all equally concerned about the welfare of backward communities. Nobody has got the monopoly to champion the cause of the